

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 14.09.2022**

**Misc. Application No. 982 of 2022  
And  
Appeal No. 553 of 2022**

Mr. Pravin Sawant

...Appellant

Versus

Securities and Exchange Board of India

...Respondent

Mr. Vinay Chauhan, Advocate with Mr. Harish Khedkar,  
Advocate i/b Vis Legis Law Practice for the Appellant.

Mr. Abhiraj Arora, Advocate with Mr. Shourya Tanay,  
Advocate i/b ELP for the Respondent.

**ORDER:**

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned. The application is allowed.

2. Connect with Appeal no. 404 of 2022 (JMD Ventures Ltd. & Ors. vs SEBI) and list on October 13, 2022. In the

meanwhile, respondent may file a reply within two weeks. Rejoinder may be filed on or before the next date.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M.T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

14.09.2022  
msb